

FORM NO. 75

[See rule 145]

Statement of income paid or credited by Venture Capital Company or Venture Capital Fund to be provided to the person who is liable to tax under section 222

Part A: Particulars of the Investor								
1.	Name:						(refer Note 1)	
2.	Address:						(refer Note 2)	
3.	Permanent Account Number (PAN):							
4.	E-mail Id:							
5.	Contact Number:						Country Code	Number
6.	Name of the Venture Capital Company or Venture Capital Fund:							
7.	PAN of the Venture Capital Company or Venture Capital Fund:							
Part B: Other Information								
8.	Tax Year:							
9.	Details of the income paid or credited/ deemed to be credited by the Venture Capital Company or Venture Capital Fund to the investor during the tax year:							
Sl. No.	Amount paid or credited or deemed to be credited	Date of payment or credit or deemed to be credited	Breakup of Amount paid / credited under the Heads of Income					
			Long Term Capital Gains ¹		Short Term Capital Gains ²		Income from other sources ³	
			Capital Gains Code (refer Note 3)	Amount	Capital Gains Code (refer Note 3)	Amount	Dividend ⁴	Others(interest, etc.)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.								
2.	(Repeat, if required, for each name and capital gains code as well)							

Declaration	
<p>I, _____, hereby declare that the information provided in this application is true and correct to the best of my knowledge. I have not concealed any relevant fact.</p> <p>I am submitting this application in my capacity as _____ (designation), holding PAN _____ and I am competent to verify _____ and submit this _____ application.</p>	

Place:	Signature:
Date:	Name:
	Designation:

Notes:

1. The name shall include full name of the investor or the Venture Capital Company or Venture Capital Fund.
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code.
3. In Part B (Sl. No. 9), Capital Gains Code is to be selected from the following: —

Sl. No.	Capital Gains	Code
1.	Long term capital gain chargeable at 12.5% under section 198	1
2.	Long term capital gain chargeable at 12.5% under section other than section 198	2
3.	Long term capital gain chargeable at 20%	3
4.	Short term capital gain chargeable at 20% under section 198	4
5.	Short term capital gain chargeable at 30%	5
6.	Short term capital gain chargeable at applicable rates	6

4. Some of the information in the form would be pre-filled to the extent possible.
5. The amount mentioned in this form is to be filled in rupees unless stated otherwise.